

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.18
CP No.112/BB/2022

IN THE MATTER OF:

M/s. Sunrise Apartments Pvt. Ltd.
Vs.
Registrar of Companies, Karnataka

... Petitioner

... Respondent

Order under Section 441 of Companies Act, 2013

Order delivered on: 24.11.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner :

ORDER

1. Pursuant to order dated 06.10.2022, Ld. Counsel for the Petitioner has filed an affidavit *vide* Diary dated 02.11.2022, explaining the maintainability of the Petition. The same is taken on record.
2. List the case on **17.01.2023**.

- sd -

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

- sd -

KISHORE VEMULAPALLI
MEMBER (JUDICIAL)